

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting due for 03.04.2014 but actually held on 17.04.2014

The meeting No.01/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 03.04.2014 but actually held on 17.04.2014 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.49/AM-14 held on 20.03.2014 and 50/AM-14 held on 27.03.2014 was taken for ratification. As there were no amendments to the same, the above referred minutes of 20.03.2014 and 27.03.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.01/AM-15 dated 03.04.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 1/84-ALC3/2014

MEETING DATE : 03.04.2014

Case No.: 7/47/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Approved
HQ File :01/84/050/00362/AM14/	RLA File :07/24/040/00246/AM14/	Lic.No/Date:0710099307 29.10.2013	

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of revised CAD/CAM provided by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 60% Cotton 40% Nylon lace fabric, GSM-115+/-10%, Style No.96396	65,000 Nos.	60% Cotton 40% Nylon lace fabric, GSM-115+/-10%	1,08,550 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:36/47/84-ALC3/2013	Party Name: GABA OVERSEAS PVT.LTD.,	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Approved
HQ File :01/84/050/00391/AM14/	RLA File :33/24/040/00010/AM14/	Lic.No/Date:3310028348 09.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Carpets and Rugs containing 46,211.950 Kgs. of Polypropylene yarn, GSM-1100+/-10%	42,010.800 Sq. meter	Polypropylene yarn, GSM-1100+/-10%	50,833 Kgs. (including 10% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:8/44/84-ALC3/2013	Party Name: GINZA INDUSTRIES LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Rejected
	HQ File :01/84/050/00345/AM14/	RLA File :03/94/040/00784/AM14/	Lic.No/Date:0310761981 16.12.2013	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided requisite information/details called for vide DGFT's letter dated 20.02.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

4	Case No.:3/48/84-ALC3/2013	Party Name: MICAPLY,	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Rejected
	HQ File :01/84/050/00394/AM14/	RLA File :11/24/040/00007/AM14/	Lic.No/Date:1110027807 16.12.2013	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided requisite information/details called for vide DGFT's letter dated 20.03.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

5	Case No.:6/44/84-ALC3/2013	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00343/AM14/	RLA File :03/95/040/00690/AM14/	Lic.No/Date:0310762355 18.12.2013	Defer Date: 01.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 01.05.2014.			

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Case No.:8/42/84-ALC3/2013	Party Name: SRF LIMITED	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Approved	
HQ File :01/84/050/00309/AM14/	RLA File :04/24/040/00134/AM14/	Lic.No/Date:0410153430 20.12.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dipped Nylon Tyre Cord fabric-N66	1,60,000 Kgs.	Nylon 66 Tyre yarn-1260D & 1680D	1,56,392 Kgs. (including 2% wastage)
			Olboplast Weft	1760 Kgs.
			Resorcinol	1120 Kgs.
			VP Latex	16,800 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

7	Case No.:5/47/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00360/AM14/	RLA File :07/24/040/00343/AM14/	Lic.No/Date:0710100953 31.12.2013	Defer Date: 24.04.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 24.04.2014.			

	Case No.:6/47/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00361/AM14/	RLA File :07/24/040/00350/AM14/	Lic.No/Date:0710100968	Defer Date:

8			31.12.2013	24.04.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 24.04.2014.			
9	Case No.:2/47/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00357/AM14/	RLA File :07/24/040/00349/AM14/	Lic.No/Date:0710101010 01.01.2014	Defer Date: 01.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 01.05.2014.			

10	Case No.:3/47/84-ALC3/2013		Party Name: SHAHI EXPORTS PVT. LTD.		Meet No/Date:1/84-ALC3/2014 03.04.2014		Status: Approved	
	HQ File :01/84/050/00358/AM14/		RLA File :07/24/040/00342/AM14/		Lic.No/Date:0710101011 01.01.2014			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-							
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed			
	1.	Ladies Top made of 100% Cotton lace knitted fabric panels, GSM-256+/-10%, Style No.3T9191	18,358 Nos.	100% Cotton lace knitted fabric panels, GSM-256+/-10%	18,358 Set			
The GSM should match in both import and export.								
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.								

	Case No.:4/47/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00359/AM14/	RLA File :07/24/040/00328/AM14/	Lic.No/Date:0710101052	Defer Date:

11		02.01.2014	01.05.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 01.05.2014.			

12	Case No.:9/47/84-ALC3/2013		Party Name: S.KHODAY SILK TWISTING FACTORY,		Meet No/Date:1/84-ALC3/2014 03.04.2014		Status: Approved			
	HQ File :01/84/050/00364/AM14/		RLA File :07/24/040/00335/AM14/		Lic.No/Date:0710101045 02.01.2014					
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case allowing 7% wastage (wastage for embroidered Sarees=Cutting-2%, dyeing-2%, printing-2%, embroidery-2%, Total=8% & wastage for unembroidered sarees= cutting-2%, dyeing-2%, printing-2%, total=6%) as detailed below:-									
	S.No.		Export Product		Export Quantity		Import item		Quantity allowed	
	1.		100% Natural Silk madeups/sarees (printed/embroidered) made of relevant silk fabric GSM-33-60 with +/-10% variation		2500 Kgs.		100% Natural Silk fabric without dyed and printed, relevant GSM-33-60 with +/-10% variation, width-44”		2698 Kgs. (including 7% wastage)	
The GSM should match in both import and export.										
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.										

13	Case No.:30/47/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00385/AM14/	RLA File :06/24/040/00033/AM14/	Lic.No/Date:0610035775 08.01.2014	Defer Date: 08.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. Therefore, the			

Committee after deliberations decided to send a reminder to Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers for furnishing the requisite comments in the matter. The case stands for re-listing on 08.05.2014.

14	Case No.:12/47/84-ALC3/2013	Party Name: AII NIISH FASHIONS PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00367/AM14/	RLA File :05/23/040/00414/AM14/	Lic.No/Date:0510375863 09.01.2014	Defer Date: 08.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 08.05.2014.			

15	Case No.:10/47/84-ALC3/2013	Party Name: BHARAT SILKS	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00365/AM14/	RLA File :07/24/040/00344/AM14/	Lic.No/Date:0710101240 10.01.2014	Defer Date: 08.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 08.05.2014.			

16	Case No.:18/47/84-ALC3/2013		Party Name: RICHA GLOBAL EXPORTS P. LTD.		Meet No/Date:1/84-ALC3/2014 03.04.2014		Status: Approved	
	HQ File :01/84/050/00373/AM14/		RLA File :05/24/040/00385/AM14/		Lic.No/Date:0510375912 10.01.2014			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-							
	S.No.	Export Product		Export	Import item		Quantity	

		Quantity		allowed
1.	Ladies Top of Indian origin with imported embellishment made of 100% Cotton lace dyed knitted fabric, GSM-180+/-10%, Style No.336151/338752	18,850 Nos.	100% Cotton lace dyed knitted fabric, GSM-180+/-10%	1960 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:21/47/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Approved
HQ File :01/84/050/00376/AM14/	RLA File :05/24/040/00382/AM14/	Lic.No/Date:0510375909 10.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, sketch & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-81+/-10%, Style No. 337432/340387	3875 Nos.	100% Polyester dyed woven fabric, GSM-81+/-10%	7014 Sq. meter
2.	Ladies Sleeveless shirt made of 100% Polyester dyed woven fabric, GSM-83+/-10%, Style No. 338269/340430	11,700 Nos.	100% Polyester dyed woven fabric, GSM-83+/-10%	20,124 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:20/47/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Approved
HQ File :01/84/050/00375/AM14/	RLA File :05/24/040/00395/AM14/	Lic.No/Date:0510376452 17.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sketch & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Linen dyed knitted fabric, GSM-140+/-10%, Style No.328688/340177	6750 Nos.	100% Linen dyed knitted fabric, GSM-140+/-10%	1458 Kgs.
2.	Ladies Top made of 100% Linen bleached knitted fabric, GSM-140+/-10%, Style No. 328688/ 340177	11,200 Nos.	100% Linen bleached knitted fabric, GSM-140+/-10%	2419 Kgs.
3.	Ladies Top made of 100% Linen dyed knitted fabric, GSM-140+/-10%, Style No.340440/345330	1200 Nos.	100% Linen dyed knitted fabric, GSM-140+/-10%	384 Kgs.
4.	Ladies Top made of 100% Linen bleached knitted fabric, GSM-140+/-10%, Style No. 340440/ 345330	570 Nos.	100% Linen bleached knitted fabric, GSM-140+/-10%	182 Kgs.
5.	Ladies Top made of 100% Linen dyed knitted fabric, GSM-140+/-10%, Style No.329506	4055 Nos.	100% Linen dyed knitted fabric, GSM-140+/-10%	811 Kgs.
6.	Ladies Top made of 100% Linen dyed knitted fabric, GSM-140+/-10%, Style No.329008/341301	5870 Nos.	100% Linen dyed knitted fabric, GSM-140+/-10%	1174 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

19	Case No.:22/47/84-ALC3/2013	Party Name: BAGGA INTERNATIONAL	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00377/AM14/	RLA File :05/23/040/00424/AM14/	Lic.No/Date:0510376633 20.01.2014	Defer Date: 15.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith information/details, in original, received from the applicant firm for their examination and comments. It was decided to defer the case for re-listing on 15.05.2014.			

20	Case No.:11/47/84-ALC3/2013	Party Name: BHARAT SILKS	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00366/AM14/	RLA File :07/24/040/00359/AM14/	Lic.No/Date:0710101676 27.01.2014	Defer Date: 15.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 15.05.2014.			

21	Case No.:29/47/84-ALC3/2013	Party Name: FOREMOST APPARELS PVT.LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00384/AM14/	RLA File :05/23/040/00430/AM14/	Lic.No/Date:0510377126 27.01.2014	Defer Date: 01.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to send a reminder to the applicant firm for furnishing the requisite information/details and defer the case for re-listing on 01.05.2014.			

22	Case No.: 32/47/84-ALC3/2013	Party Name: MUKUL EXPORTS	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00387/AM14/	RLA File :05/24/040/00406/AM14/	Lic.No/Date:0510377148 27.01.2014	Defer Date: 15.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.05.2014.			

23	Case No.: 25/47/84-ALC3/2013	Party Name: KAIRA INC	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00380/AM14/	RLA File :05/23/040/00443/AM14/	Lic.No/Date:0510378062 03.02.2014	Defer Date: 15.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 15.05.2014.			

	Case No.: 28/47/84-ALC3/2013	Party Name: THE AURA CREATION EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Approved
	HQ File :01/84/050/00383/AM14/	RLA File :05/24/040/00411/AM14/	Lic.No/Date:0510378027 03.02.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this			

case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Polyester Girls Dress with silk woven lining made of 26mm 100% Silk Satin, GSM-118+/-10%	320 Nos.	26mm 100% Silk Satin, GSM-118+/-10%	480 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:27/47/84-ALC3/2013	Party Name: SUMINOE TEIJIN TECHNO KRISHNA INDIA PRIVATE LTD	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Approved
HQ File :01/84/050/00382/AM14/	RLA File :05/24/040/00400/AM14/	Lic.No/Date:0510378135 04.02.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Polyester fabric, GSM-240+/-10%, width-165cms.+/-5 cms.	57,600 Meter	100% Polyester Filament yarn, BR 84T-36-3 BR-N 12	6378 Kgs. (including 5% wastage)
			100% Polyester Filament yarn, BR 167T-36-1 NB25J	5993 Kgs. (including 5% wastage)
			100% Polyester Filament yarn, BR 167T-36-1 N 40	660 Kgs. (including 5% wastage)
			100% Polyester Filament yarn,	1320 Kgs.

			BR 167T-36-1 BK-P	(including 5% wastage)
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

26	Case No.:31/47/84-ALC3/2013	Party Name: P.K.OVERSEAS	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00386/AM14/	RLA File :05/24/040/00414/AM14/	Lic.No/Date:0510378416 05.02.2014	Defer Date: 15.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to send a reminder to DIPP and defer the case for re-listing on 15.05.2014.			

27	Case No.:33/47/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Deferred
	HQ File :01/84/050/00388/AM14/	RLA File :05/24/040/00416/AM14/	Lic.No/Date:0510378505 06.02.2014	Defer Date: 15.05.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.05.2014.			

	Case No.:26/47/84-ALC3/2013	Party Name: ACHIEVER APPARELS PVT. LTD.,	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Approved
	HQ File :01/84/050/00381/AM14/	RLA File :05/23/040/00456/AM14/	Lic.No/Date:0510378721 10.02.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per measurement chart and sketch of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-			

28	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies Tunic made of 100% Pure Linen in greige fabric, GSM-175+/-10%, Style No. 2838456	2351 Nos.	100% Pure Linen in greige fabric, GSM-175+/-10%, width-62/63"	5407 Sq. meter (@ 2.30 sq. meter per piece)
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

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Case No.:1/47/84-ALC3/2013	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Approved	
HQ File :01/84/050/00356/AM14/	RLA File :07/24/040/00409/AM14/	Lic.No/Date:0710102253 20.02.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.19/AM-13 held on 16.08.2012, as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers: Content: 1.PP Unlaminated Leno Fabrics-95,239 Kgs., 2. PP Multifilament Yarn-4762 Kgs.	1,00,001 Kgs.	PP Unlaminated Leno Fabrics	1,00,000 Kgs. (including 5% wastage)
			PP Multifilament Yarn	5000 Kgs. (including 5% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:1/1/84-ALC3/2014	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:1/84-ALC3/2014 03.04.2014	Status: Approved	
HQ File :01/84/050/00406/AM14/	RLA File :56/24/040/00046/AM14/	Lic.No/Date:5610003930 25.03.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.32/AM-13 held on 21.11.2013, as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo Bags Milky white Neocon Brand (Net content of packing material 23,864 Kgs.)	5,00,000 Kgs.	P.P. Woven fabric	3,79,575 Kgs.
			P.P. Granules for webbing/thread	1,41,750 Kgs.
			Master Batch U.V. Stabilizer for webbing/ thread	2700 Kgs.
			P.P. Granules for packing material	As per general packing policy
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

	Case No.:2/1/84-ALC3/2014		Party Name: NEO CORP INTERNATIONAL LIMITED		Meet No/Date:1/84-ALC3/2014 03.04.2014		Status: Approved	
	HQ File :01/84/050/00407/AM14/		RLA File :56/24/040/00047/AM14/		Lic.No/Date:5610003931 25.03.2014			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations and taking cue from SION H-97 decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.39/AM-14 held on 09.01.2014, as detailed below:-							
	S.No.	Export Product	Export	Import item	Quantity allowed			

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		Quantity		
1.	PP Woven Jumbo Bags Milky White Neo-con Brand (FIBC) Net content for PPG=7,90,000 Kgs., LLDPE= 1,00,000 Kgs., EVA=50,000 Kgs., UVS=10,000 Kgs., LDPE=10,000 Kgs., HDPE for thread= 33,500 Kgs., PPG Lamination=6500 Kgs. & PPG for packing=50,000 Kgs	10,00,000 Kgs.	P.P. Granules	1.10 Kgs./kg. content in export product.
			LLDPE Granules	1.05 Kgs./kg. content in export product.
			U.V. Stabilizer	10,500 Kgs.
			Ethyl Vinyl Acetate	52,500 Kgs.
			LDPE for lamination	1.05 Kgs./kg. content in export product.
			PP Granule for lamination	1.05 Kgs./kg. content in export product.
			HDPE Granules for thread	1.05 Kgs./kg. content in export product.
			P.P. Granules for packing material	As per packing policy
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

MANUAL AGENDA CASE

(32)

Case No.01	M/s Gaurav International, Gurgaon
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/174/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510337980 dated 31.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager - Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples and sketch of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Polyester printed woven fabric, GSM-151+/-10%	51,000 Nos.	100% Polyester printed woven fabric, GSM-151+/-10%	95,880 Sq. meter (@ 1.88 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(33)

Case No.02	M/s Gaurav International, Gurgaon
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/187/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510352488 dated 26.04.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager - Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Polyester printed woven fabric, GSM-122+/-10%	24,100 Nos.	100% Polyester printed woven fabric, GSM-122+/-10%	46,272 Sq. meter (@ 1.92 sq. meter per piece)
2.	Ladies Shirt (Full Sleeve) made of 100% Polyester dyed woven fabric, GSM-122+/-10%	38,100 Nos.	100% Polyester dyed woven fabric, GSM-122+/-10%	80,010 Sq. meter (@ 2.10 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(34)

Case No.03	M/s Gaurav International, Gurgaon
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/108/AM-14/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510210180 dated 08.10.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager - Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Shirt (Full Sleeve) made of 100% Cotton printed fabric, GSM-70+/-10%	950 Nos.	100% Cotton printed fabric, GSM-70+/-10%	2375 Sq. meter (@ 2.50 sq. meter per piece)
2.	Ladies Shirt (Full Sleeve) made of 100% Cotton bleached fabric, GSM-70+/-10%	3600 Nos.	100% Cotton bleached fabric, GSM-70+/-10%	9000 Sq. meter (@ 2.50 sq. meter per piece)
3.	Ladies Shirt (Full Sleeve) made of 100% Cotton printed woven fabric, GSM-70+/-10%	45,000 Nos.	100% Cotton printed woven fabric, GSM-70+/-10%	1,12,500 Sq. meter (@ 2.50 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(35)

Case No.04	M/s Gaurav International, Gurgaon
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/173/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510337410 dated 18.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager - Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Polyester printed woven fabric, GSM-122+/-10%	1000 Nos.	100% Polyester printed woven fabric, GSM-122+/-10%	1950 Sq. meter (@ 1.95 sq. meter per piece)
2.	Ladies Blouse made of 100% Polyester dyed woven fabric, GSM-122+/-10%	1600 Nos.	100% Polyester dyed woven fabric, GSM-122+/-10%	3120 Sq. meter (@ 1.95 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Case No.05	M/s Gaurav International, Gurgaon
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/219/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510327532 dated 15.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager - Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 77% Nylon 23% Spandex dyed single jersey knitted fabric, GSM-240+/-10%	559 Nos.	77% Nylon 23% Spandex dyed single jersey knitted fabric, GSM-240+/-10%	1090 Sq. meter (@ 1.95 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(37)

Case No.06	M/s Tashu International, Noida, U.P.
NC 01/AM-15, dt. 03.04.2014	File No.01/85/50/067/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0510185062 dated 20.06.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and defer the case for 24.04.2014 for personal hearing.

(38)

Case No.07	M/s Tashu International, Noida, U.P.
NC 01/AM-15, dt. 03.04.2014	File No.01/85/50/095/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0510187987 dated 01.08.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.04.2014.

(39)

Case No.08	M/s Tashu International, Noida, U.P.
NC 01/AM-15, dt. 03.04.2014	File No.01/85/50/060/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0510184744 dated 16.06.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.04.2014.

(40)

Case No.09	M/s Madhu India Deco Ltd., Mumbai
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NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/261/AM-13/DES-V
Enhancement of Kraft Paper Wastage from 10.19% to 15.42% to 100% EOU.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has issued letter to Noida Special Economic Zone for furnishing the additional information/details for considering the proposal of applicant firm. The requisite information/details are awaited from the Noida Special Economic Zone. The Committee after deliberations decided to await the same and defer the case for re-listing on 15.05.2014.

(41)

Case No.10	M/s Flexion Imaging Solutions Pvt. Ltd., Tamil Nadu
NC 01/AM-15, dt. 03.04.2014	Part File No.01/84/50/093/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410147180 dated 14.06.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that the earlier file No.01/84/50/465/AM-10/DES.V of M/s Lastolite Imaging Solutions Pvt. Ltd., Chennai may be brought during the next meeting of Committee. The case stands for re-listing on 01.05.2014.

(42)

Case No.11	M/s Flexion Imaging Solutions Pvt. Ltd., Tamil Nadu
NC 01/AM-15, dt. 03.04.2014	File No.01/84/50/281/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410151822 dated 11.11.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that the earlier file No.01/84/50/465/AM-10/DES.V of M/s Lastolite Imaging Solutions Pvt. Ltd., Chennai may be brought during the next meeting of Committee. The case stands for re-listing on 01.05.2014.

(43)

Case No.12	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/062/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.3510040983 dated 13.05.2013 as per revised FR Chemicals norms recommended by T.C., Mumbai.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after

deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity now allowed
1.	100% Cotton woven dyed fabric with flame resistant finish, GSM-120 quilted with 95% meta aramid fibre and 5% para aramid fibre blended grey knitted fabric, GSM-100	10,098 Kgs.	Raw Cotton natural fibre	7155 Kgs.	7155 Kgs.
			Vat dyes	81 Kgs.	81 Kgs.
			Flacovan (FR Chemical)	2160 Kgs. (@ 400 grams per Kg. of fabric)	3559 Kgs. (@ 659 grams per Kg. of fabric)
			Ukadan flame resistant chemicals	253.80 Kgs. (@ 47 grams per Kg. of fabric)	346 Kgs. (@ 64 grams per Kg. of fabric)
			Ukanol Soft	140.40 Kgs.	129 Kgs.
			Silastan flame resistant chemicals	54 Kgs.	49 Kgs.
			Polyvinyl Alcohol	54 Kgs.	54 Kgs.
			Meta Aramid fibre	4702 Kgs.	4702 Kgs.
			Para Aramid fibre	248 Kgs.	248 Kgs.
			FR treated Thread	33,00,000 Meters	33,00,000 Meters
			Litre Furnace Oil	As per fuel policy	As per fuel policy

The import of Dyes and Chemical (Sl. No.2 to 6) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(44)

Case No.13	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 01/AM-15, dt. 03.04.2014	File No.01/84/50/253/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.3510039250 dated 12.09.2012 as per revised FR Chemicals norms recommended by T.C., Mumbai.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity now allowed
1.	100% Cotton woven dyed fabric with flame retardant finish, GSM-120 quilted with 95% Meta Aramid fibre and 5% Para Aramid fibre blended knitted fabric, GSM-100 (40,000 Meters having net content of Cotton 7200 Kgs.)	40,000 Meter	Raw Cotton natural fibre	9072 Kgs	9072 Kgs.
			Vat dyes	108 Kgs.	108 Kgs.
			Flacovan flame resistant chemicals	2880 Kgs. (@ 400 gms/Kg. of fabric)	4745 Kgs. (@ 659 gms/Kg. of fabric)
			Ukadan flame resistant chemicals	338.40 Kgs. (@ 47 gms/ Kg. of fabric)	461 Kgs. (@ 64 gms/Kg. of fabric)
			Ukanol soft flame resistant chemicals	136.08 Kgs. (@ 19 gms/ Kg. of fabric)	171 Kgs. (@ 23.8 gms/ Kg. of fabric)
			Silastan flame resistant chemicals	14.40 Kgs. (@ 2 gms/ Kg. of fabric)	65 Kgs. (@ 9 gms/ Kg. of fabric)
			Polyvinyl Alcohol sizing material	72 Kgs.	72 Kgs.
			Meta Aramid fibre	6270 Kgs.	6270 Kgs.
			Para Aramid fibre	330 Kgs.	330 Kgs.
			FR sewing thread with flame resistant finish	264 Kgs.	264 Kgs.
			Furnace Oil	As per fuel policy	As per fuel policy

The import of Dyes and Chemical (Sl. No. 2 to 7) shall be restricted to 14% FOB value within the overall cif value of the licence in

terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(45)

Case No.14	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/139/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.3510041912 dated 20.08.2013 as per revised FR Chemicals norms recommended by T.C., Mumbai.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity now allowed
1.	98% Cotton 2% Nylon fibre with white metal compound blended dyed woven fabrics with flame resistant finish, GSM-200+/- 10% width-158 cms., 9480 Kgs. (Cotton content-9290-4 Kgs. & Nylon fibre with white metal	30,000 Meters= 47,400 Sq. meter	Raw cotton natural fibre	11,705.900 Kgs.	11,705.900 Kgs.
			Nylon fibre with white metal compound	208.56 Kgs.	208.56 Kgs.
			Vat dyes	142.20 Kgs.	142.20 Kgs.
			Flacovan (FR chemicals)	3792 Kgs. @ 400 gms. per kg. of fabric	4190 Kgs. @ 442 gms. per kg. of fabric
			Ukadan flame resistant chemicals	445.56 Kgs. @ 47 gms. per kg. of fabric	445.56 Kgs. @ 47 gms. per kg. of fabric
			Silastal flame	180.12 Kgs. @ 19	190 Kgs. @ 20 gms.

	compound content- 189.6 kgs.)	resistant chemicals	gms. per kg. of fabric	per kg. of fabric
		Silastan flame resistant chemicals	18.96 Kgs. @ 2 gms. per kg. of fabric	38 Kgs. @ 4 gms. per kg. of fabric
		Furnace Oil	As per fuel policy	As per fuel policy
		Polyvinyl Alcohol	94.80 Kgs	94.80 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(46)

Case No.15	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 01/AM-15, dt. 03.04.2014	File No.01/84/162/064/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.3510040981 dated 13.05.2013 as per revised FR Chemicals norms recommended by T.C., Mumbai.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity now allowed
1.	98% Cotton 2% Nylon fibre with white metal compound blended dyed fabric, GSM-120+/-10% with FR finish	90,000 Sq. meter	Raw Cotton natural fibre	14,023.80 Kgs.	14,023.80 Kgs.
			Nylon fibre with white metal compound man-made fibre	237.60 Kgs.	237.60 Kgs.
			Vat dyes	162 Kgs.	162 Kgs.
			Flacovan (FR	4320 Kgs. (@ 400	4439 Kgs. (@ 411

		Chemical)	grams per Kg. of fabric)	grams per Kg. of fabric)
		Ukadan flame resistant chemicals	507.60 Kgs. (@ 47 grams per Kg. of fabric)	518 Kgs. (@ 48 grams per Kg. of fabric)
		Silastal flame resistant chemicals	205.20 Kgs. (@ 19 grams per Kg. of fabric)	227 Kgs. (@ 21 grams per Kg. of fabric)
		Silastan flame resistant chemicals	21.60 Kgs. (@ 2 grams per Kg. of fabric)	54 Kgs. (@ 5 grams per Kg. of fabric)
		Furnace Oil	As per fuel policy	As per fuel policy
		Polyvinyl Alcohol	73 Kgs.	73 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(47)

Case No.16	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 01/AM-15, dt. 03.04.2014	File No.01/84/50/169/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041936 dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.05.2014.
